IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

(Special Original Jurisdiction)

TUESDAY, THE FIRST DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PUBLIC INTEREST LITIGATION) NO: 51 OF 2025

Between:

1. Earasani Devender Reddy, S/o.Earasanmi Narayan Reddy, Age 64 years, Occ. Retd. Govt. Teacher, R/o.H.No.2-8-423, NGOs Colony Road, Hanmakonda, Hanmakonda District,
2. Budige Prabhakar, S/o.Budige Somaiah, Aged about 61 years, Occ. Retd. Govt. Teacher, R/o.H.No.2-8-684/2/D3/304, NGOs Colony Road, Hanmakonda, Hanmakonda District.

...PETITIONERS

AND

1. State of Telangana, Rep.by its Chief Secretary, General Administration Department, Secretariat, Saifabad, Hyderabad.
2. State of Telangana, Rep.by its Principal Secretary, School Education Department, Secretariat, Saifabad, Hyderabad.
3. Special Secretary to Government, School Education Department, Secretariat, Saifabad, Hyderabad.
4. The Director of School Education,, Ex-Officio, State Project Director, Samagra Shiksha Telangana, Hyderabad.
5. The Director of Sate Council of Educational Research and Training (SCERT), Opp. L.B.Stadium 8th Gate, Basheerbagh, Hyderabad.
6. The District Collector and Chairman, Samagra Shikha Ranga Reddy, Ranga Reddy District.
7. The District Collector and Chairman, Samagra Shikha Khammam, Khammam District.

8. The District Collector and Chairman, Samagra Shikha Karimnagar, Karimnagar District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus .- i) Declaring inaction and failure of respondents who pay no attention to the representation dated 19-9-2024 iiconsists of 35 pages presented by the petitioners for judgmental decisions or due diligence about the likelihood of the survival of the TRUE SPIRIT, BEHIND THE RIGHT TO EDUCATION 2009 ACT (Amended Act No.1 of 2009 w.e.f. 01/03/2019 hereafter RTE 2009 Act) fulfilling the constitutional aspirations, enshrined in Article 21, 21A, 45, 46, 48 and 51A (g) - which act would likely ensure the Right to Elementary Education and Right to Dignified Life not only to fortunate few children of 6 to 14 years age group but also to unfortunate disadvantaged millions. ii) Directing the respondents to save the life of disadvantaged child, save the indisputable international fame and name of Nation, promote the constitutional and parental aspirations and save the loss of community values in society at large is violation of Childs Fundamental Right to lead dignified life in consonance with Right to Education under RTE 2009 Act read Constitutional articles 21, 21A, 45, 46, 48 and 51A(k), in addition to the State Academic Calenders, GOs and NEP 2020.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider written document consists of 35 pages presented by the petitioners for judgmental decisions or due diligence about the likelihood of "the survival of the .TRUE SPIRIT, BEHIND TRUE SPIRIT, BEHIND" THE RIGHT TO EDUCATION 2009 ACT (Amended Act No.1 of 2009 w.e.f. 01/03/ 2019 hereafter RTE 2009 Act) fulfilling the constitutional aspirations, enshrined in Article 21, 21A, 45, 46, 48 and 51A (g) - by ensuring the Right to Elementary

Education and Right to Dignified Life not only to fortunate few children of 6 to 14 years age group but also to unfortunate disadvantaged millions., pending disposal of the W.P.

Counsel for the Petitioner : SRI B.KOMURAIAH

Counsel for the Respondent No.1 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.2to5 : SRI T.VENKAT RAJU,
GP FOR SCHOOL EDUCATION

Counsel for the Respondent No.6 to 8 : GP FOR REVENUE

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.51 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri B. Komuraiah, learned counsel for the petitioners; Sri T. Venkat Raju, learned Government Pleader for School Education, for respondent Nos.2 to 4 and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.6 to 8.

2. Learned counsel for the petitioners seeks to withdraw this Writ Petition with liberty to the petitioners to file a properly constituted petition.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-MOHD.ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI B.KOMURAIAH, Advocate. [OPUC]
2. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana. [OUT]
3. Two CCs to GP FOR SCHOOL EDUCATION, High Court for the State of Telangana at Hyderabad. [OUT]

4. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]

5. Two CD Copies.

BSK

LS

HIGH COURT

DATED:01/07/2025



ORDER

WP(PIL).No.51 of 2025

DISMISSING THE WRIT PETITION (PIL)
AS WITHDRAWN
WITHOUT COSTS

10 copies
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11/7/25